

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 95 of 2021

In the matter of:

Tridhaatu Kirti Developers LLP

....Appellant

Vs.

Nandkishore Vishnu Deshpande & Ors.

....Respondent

Present:

Appellant: Ms. Smriti Churiwal, Mr. Vishesh Kalra, Mr. Janmejy Giridhar and Mr. Jaiveer Kant, Advocates.

Respondent: Mr. Arjun Krishnan and Mr. Kaustav Som, Advocates for R-1.

Mr. Nishant Bishnoi, Advocate for R-2 & 3.

Mr. Kunal Kanungo, Ms. Tanushree Sogani and Mr. Atishay Jain, Advocates for R-4.

ORDER

(Through Virtual Mode)

18.03.2021: All the Respondents are served. Mr. Arjun Krishnan, Advocate appears for Respondent No.1. Mr. Nishant Bishnoi, Advocate appears on behalf of Respondent Nos.2 and 3. Mr. Kunal Kanungo, Advocate appears for Respondent No.4. However, there is no appearance on behalf of Respondent No.5 and its presence is awaited.

Learned Counsel for the Appellant will provide complete set of Appeal paper-book to Learned Counsel for the Respondents during the course of the day. Reply affidavits may be filed by the Respondents within two weeks. Rejoinder, if any thereto, may be filed by the Appellant within two weeks thereof. Short written submissions not more than three pages along with compilation of relevant judgments may also be filed with the pleadings.

Cont'd..../

Post the matter 'for admission (after notice)' before Court No.IV on
16th April, 2021.

Interim directions to continue till the next date of hearing.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**